

prosecute. Secretaries may also submit a certificate every month to the Cabinet Secretary to the effect that no case is pending for more than 3 months, the reasons for such pendency and the level where it is pending may also be explained.

The said recommendation of the GoM has been accepted by Government and instructions have been issued by the Government on 03.05.2012.

Overhauling of Government System

†3787. SHRI RAM JETHMALANI:

SHRI RAVI SHANKAR PRASAD:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that Government system needs to be made prompt and efficient besides making it public friendly today;
- (b) if so, the reaction of Government thereon;
- (c) whether Government has taken any remedial effective steps so far to make the administration accountable in the country; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (d) The Second Administrative Reforms Commission (2nd ARC) was constituted by the Central Government in the year 2005 for preparing a detailed blueprint for revamping the public administrative system. The Commission was mandated to suggest measures to achieve a proactive, responsive, accountable, sustainable and efficient administration for the country at all levels of the Government among others. The Commission submitted 15 Reports to the Central Government on various aspects of Governance. The Central Government has so far considered 12 Reports of the Commission. The decisions of the Government on these reports are available at www.darpg.aov.in. Out of 1005 accepted recommendations, action has been taken on 533 recommendations and action on 472 recommendations is under implementation. For promoting 'competition', 'simplifying transactions', 'ensuring accessibility and responsiveness' and 'reduction of discretion', as laid out in the 4th Report of 2nd Administrative Reforms Commission titled 'Ethics in Governance' all Ministries/ Departments of the Government of India and the State Governments/Union

†Original notice of the question was received in Hindi.

Territories have been requested to formulate appropriate policies in a time bound manner. All Central Ministries/Departments/States/UTs have been advised to revise and effectively implement the Citizens' Charters and provide quality services.

In order to make administration more accountable, the Central Government is encouraging greater transparency, introducing simplified procedures, reducing scope for discretion, streamlining public service dealing, enhancing and improving governance. The Central Government has taken several steps, in the recent past, to this effect. These include:

- (i) Issue of Whistle Blowers Resolution, 2004 and introduction of the Public Interest Disclosure and Protection to Persons Making the Disclosure Bill, 2010 in the Lok Sabha on 26th August, 2010 (passed by the Lok Sabha on 27th December, 2011);
- (ii) Enactment of Right to Information Act, 2005. This comprehensive legislation, marks a benchmark in transparency and accountability in government;
- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the Central Vigilance Commission (CVC);
- (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (vi) Introduction of e-Governance and simplification of procedures and systems;
- (vii) Issue of Citizen Charters;
- (viii) Introduction of the Lokpal and Lokayuktas Bill, 2011 in the Parliament;
- (ix) Ratification of United Nations Convention Against Corruption (UNCAC) in 2011;
- (x) Introduction of the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organisations Bill, 2011 in the Lok Sabha;
- (xi) Introduction of the Judicial Standards and Accountability Bill, 2010 in the Parliament (passes by Lok Sabha on 29.03.2012);

- (xii) Placing of details of immovable property returns of all Members of the All India Services and other Group 'A' officers of the Central Government in the public domain;
- (xiii) Introduction of the Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011 in the Lok Sabha on 20.12.2011;
- (xiv) The proposed Civil Services Bill;
- (xv) Constitution of a Group of Ministers (GoM) on 6th January, 2011 to undertake measures by the Government to tackle corruption;
- (xvi) In order to fast track all cases of public servants accused of corruption fresh guidelines for checking delay in grant of sanction for prosecution was issued vide O.M. 372/19/2012-AVD-III dated 3rd May, 2012;

The Central Government is thus determined to provide a Government that is corruption-free, transparent, accountable and responsive at all times.

Technical audit of departments involved in procurement

3788. SHRI A. ELAVARASAN: Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) is contemplating technical audit of Departments involved in major procurements;
- (b) if so, the details thereof;
- (c) whether a panel of auditors has been formed to carry out frequent audits; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. KARAVANASAMY): (a) and (b) The Chief Technical Examiner (CTE) organization of the Central Vigilance Commission (CVC) as part of their regular duties conduct technical vigilance audit of Projects/Works/Contracts undertaken by various Central Government organizations.

The details of contracts above a specified threshold limit are submitted by various Central Government organizations to the Central Vigilance Commission. Some of such works/projects/contracts are taken up for technical examination by CTE organization of the CVC.

(c) and (d) Technical Vigilance audits are conducted by the regular staff of CTE organization in the Central Vigilance Commission.